

cost as in the case of scheduled formulations and to furnish the details of proposed retail price in Form B as per provisions of DPCO, 1987. Government is empowered to fix the price of any formulation including non-scheduled formulation including non-scheduled formulation wherever found necessary.

Implementation of Fixed prices by Drug Companies

1598. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that despite the dismissal of Drug Companies petitions against price fixation by the Supreme Court and Delhi High Court, the Drug Companies have not yet implemented the prices of medicines which were fixed about six years back; and

(b) whether Government have taken any steps to provide these medicines at fair prices to the poor consumers?

THE MINISTER OF STATE, IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH):

(a) and (b) A large number of bulk drugs and formulations are involved in these cases. To the extent information is available, the prices fixed by the Government have since been implemented by the companies concerned.

Mark up on Insulin, etc.

1599. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have raised the mark up on Insulin, Aspirin, Hydrochlorothiazide, Digoxin, Penicillin and its salts from 40 per cent to 100 per cent under the Drugs Price Control Order, 1987;

(b) whether it is also a fact that the Hathi Committee considered these drugs essential;

(c) due to 60 per cent mark up what will be the effect on the consumer of medicines based on these drugs; and

(d) what is the justification for allowing such a high mark up to the Drug Industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH):

(a) and (b) Yes, Sir.

(c) The prices of formulation based on the bulk drugs referred to in part (a) of the question may go up

(d) The decision has been taken in accordance with the measures for rationalisation quality control and growth of drugs and pharmaceutical industry in India announced by the Government in December, 1986 and the recommendations of Kelkar Committee.

Production and import of Diphtheria Toxoid etc.

1600 SHRI RAJNI RANJAN SAHU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Diphtheria Toxoid, Tetanus Toxoid and Pertussis Toxoid were considered essential by the Hathi Committee;

(b) whether it is also a fact that these drugs were covered under Category I of the Drugs Price Control Order, 1979;

(c) whether it is also a fact that production capacities of these drugs are lying idle;

(d) what was the quantum of import of each vaccine during the last three years;

(e) whether it is also a fact that Government have decontrolled the prices of these vaccines under the Drugs Price Control Order, 1987;